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BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB) No. 228/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company		Gulf Oil Lubricants India Ltd -Vs- Eastern Coalfields Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ratnanko Banerjee Sr. Adv
2. D.N. Sharma. Adv
3. Shaunak Mitra. Adv
4. Soumali Basu

}

Operational Creditor/
Petitioner
Gulf Oil Lubricants India Ltd.

Soumali Basu
15.2.2018.

5. Swapna Chatterjee
Indrani Chakraborty

}

Eastern Coalfields Ltd

Indrani Chatterjee
15.2.18

ORDER

Ld. Counsel for the operational creditor as well as Ld. Counsel for the corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file reply affidavit as well as Vakalatnama along with the Board Resolution. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

Reply affidavit, if any, may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days after receipt of reply affidavit with a copy in advance to the opposite party.

List it on 23/03/2018 for admission.

Sd

(Jinan K.R.)
Member (J)